

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 30th day of May 2002.

QUORUM : HON. MR. JUSTICE R.R.K. TRIVEDI, V.C.
HON. MR. S. DAYAL, A.M.

O. A. No. 480 of 1995.

S.M. Tripathi s/o Shri R.D. Tripathi, former teacher (Matriculate) Sanskrit Trained, Government Higher Secondary School, Dandakaranya Project, at Boregaonk P.O. Bharasgaon Camp, District Bastar (MP) and at present U.D.C., Customs and Central Excise, Allahabad.

..... Applicant.

Counsel for applicant : Sri P.C. Gupta and Sri R.K. Pandey.

Versus

1. Union of India through the Secretary, Ministry of Home Affairs, Department of Internal Security (Rehabilitation Division), Jaisalmer House, Mansingh Road, New Delhi.
2. Registrar, Companies, Gwalior (MP)
3. Collector, Customs and Central Excise Deptt., M.G. Marg, Allahabad.
4. Chief Administrator, Dandakaranya Development Authority, Koraput (Orissa).

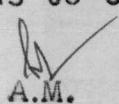
..... Respondents.

Counsel for respondents : Sri G.R. Gupta.

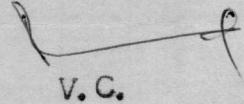
ORDER (ORAL)

BY MR. JUSTICE R.R.K. TRIVEDI, V.C.

By this O.A., the applicant has prayed for a direction to the respondents to revise the pay scale of Rs.290-560 w.e.f. 12.3.1975 on the basis of recommendation of 3rd Pay Commission with all consequential benefits. For the aforesaid relief, this O.A. has been filed on 16.5.95 i.e. after more than 20 years. After 3rd Pay Commission, 4th Pay Commission and 5th Pay Commissions have given recommendations, which have been implemented. In the circumstances, in our opinion, the applicant is not entitled for relief. The application is dismissed as time barred. No order as to costs.


A.M.

Asthana/
3.6.02


V.C.